

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3357
TO BE ANSWERED ON 10TH AUGUST, 2015**

MANPOWER IN THE COUNTRY

3357. DR. VIRENDRA KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has made any assessment of manpower/workers available in the country;**
- (b) if so, the percentage of manpower/workers out of total population of the country at present;**
- (c) the estimated percentage out of the above which is engaged in agricultural, industrial and service sector separately;**
- (d) the facilities being provided at present to labourers involved in agricultural sector; and**
- (e) the steps being taken to improve conditions of agricultural labourers by the Union Government?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (c): Estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO). Last such survey was conducted during 2011-12. As per results of the surveys the Labour force participation rate (LFPR%) and worker population ratio (WPR%) as per usual status (principal and subsidiary) are 39.5 and 38.6 respectively. Sector-wise estimated employment is given below:

(in crore)

Sector	2011-12
Agriculture & Allied	23.2
Industries	11.5
Services	12.7
Total	47.4

(d) & (e): Government has taken several steps to revitalize agriculture sector and improve condition of farming community including labourers on sustainable basis by increasing investment, improving farm practices rural infrastructure and delivery of credit, technology and other inputs. Various programmes/schemes for the development of agriculture sector are implemented in a decentralized manner with flexibility to State Governments to formulate and implement appropriate projects to suit their specific requirements. In order to ensure sustainable growth of farm sector and food security government is implementing schemes such as Soil Health Card (SHS), Paramparagat Krishi Vikas Yojana (PKVY), Neem Coated Urea (NCU), National Food Security Mission (NFSM), Mission for Integrated Development of Horticulture (MIDH), National Mission on Oilseeds and Oil Palm (NMOOP), Pradhan Mantri Krishi Sinchai Yojna (PMKSY), schemes are being implemented. On the Post-Production side, the schemes implemented by this Department are Mission for Integrated Development of Horticulture (MIDH), National Crop Insurance Programme (NCIP), Price Stabilization Fund (PSF), Integrated scheme for Agricultural Marketing which also provides for facility of godowns. Creation of a National Agri-tech Infrastructure fund, to promote development of a unified e-marketing platform that would be common across all States. In addition to above, agro-forestry is also being promoted for generating additional income to the farmers. There are various legislations to protect the interest of labourers. The salaries/wages of employees covered under the Minimum Wages Act, 1948, Payment of Wages Act, 1936 and Equal Remuneration Act, 1976 in the companies are protected by the provisions of these Acts. Equal Remuneration Act, 1973 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Factories Act, 1948 and The Occupational Safety and Health Act, 2006 also has provisions for safety of workers in the factories.

In order to ensure social security to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008.
